

ITEM NO.11 Court 2 (Video Conferencing) SECTION XIV  
 (Part-heard)  
 S U P R E M E C O U R T O F I N D I A  
 RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2856-2857/2021

(Arising out of impugned final judgment and order dated 08-02-2021 in FAO(OS)(COMM) No. 21/2021 08-02-2021 in CM No. 4124/2021 passed by the High Court Of Delhi At New Delhi)

AMAZON.COM NV INVESTMENT HOLDINGS LLC Petitioner(s)

VERSUS

FUTURE RETAIL LIMITED & ORS. Respondent(s)

IA No. 22705/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 27643/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 26070/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 24701/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 23755/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(C) No. 6113-6114/2021 (XIV)

(FOR ADMISSION and I.R. and IA No.53410/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP(C) No. 6169-6170/2021 (XIV)

(FOR ADMISSION and I.R. and IA No.54097/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.55403/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.55408/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-07-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
 HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Gopal Subramaniam, Sr. Adv.  
 Mr. Ranjit Kumar, Sr. Adv.  
 Mr. Gourab Banerji, Sr. Adv.  
 Mr. Nakul Dewan, Sr. Adv.  
 Mr. Anand S Pathak, Adv.  
 Mr. Amit K Mishra, Adv.  
 Mr. Shashank Gautam, Adv.  
 Ms. Sreemoyee Deb, Adv.  
 Mr. Vijay Purohit, Adv.  
 Mr. Mohit Singh, AOR

Mr. Harshad Pathak, Adv.  
Mr. Promit Chatterjee, Adv.  
Mr. Shivam Pandey, Adv.  
Ms. Samridhi Hota, Adv.  
Ms. Kanika Singhal, Adv.  
Ms. Saloni Agarwal, Adv.  
Ms. Didon Misri, Adv.  
Ms. Nikita Bangera, Adv.  
Mr. Pratik Jhaveri, Adv.  
Mr. Faizan Mithaiwala, Adv.  
Mr. Vijayendra Pratap Singh, Adv.  
Mr. Rachit Bahl, Adv.  
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Mr. Priyank Ladoia, Adv.  
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Ms. Vanya Chhabra, Adv.  
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Mr. Vedant Kapur, Adv.  
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Mr. T. Sundaram, Adv.  
Mr. Vinay Tripathi, Adv.  
Mr. Aishvary Vikram, Adv.  
Mr. Kaustubh Prakash, Adv.  
Ms. Anushka Shah, Adv.  
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Mr. Aspi Chinoy, Sr. Adv.  
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Mr. Promit Chatterjee, Adv.  
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 Ms. Anushka Shah, Adv.  
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**For Respondent(s)**

Mr. Harish Salve, Sr. Adv.  
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 Mr. Ameet Naik, Adv.  
 Mr. Raghav Shankar, Adv.  
 Mr. Aditya Mehta, Adv.  
 Mr. Tushar Hathiramani, Adv.  
 Mr. Abhishek Kale, Adv.  
 Ms. Madhu Gadodia, Adv.  
 Mr. Harshvardhan Jha, Adv.  
 Ms. Arshiya Sharda, Adv.  
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 Mr. Yugandhara Pawar Jha, AOR  
 Mr. Apoorva Singhal, Adv.  
 Mr. Pankaj Patel, Adv.

Mr. Vikram Nankani, Sr. Adv.  
 Mr. Rohan Shah, Adv.  
 Mr. Mahesh Agarwal, Adv.  
 Mr. Naval Agarwal, Adv.  
 Mr. Rishi Agarwala, Adv.  
 Mr. Karan Luthra, Adv.  
 Mr. Rohan Kelkar, Adv.  
 Mr. Pranjit Bhattacharya, Adv.  
 Mr. Ankit Banati Adv.  
 Mr. E. C. Agrawala, AOR

Mr. Vikas Mehta, AOR  
Ms. Devanshi Singh, Adv.  
Mr. Apoorv Khator, Adv.  
Mr. Bhaskar Nayak, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Heard the arguments of Mr. Gopal Subramaniam and Mr. Aspi  
Chinoy, learned Senior Counsels appearing for the petitioner(s) and  
Mr. Harish Salve, learned Senior Counsel appearing for the  
respondent(s).

Arguments concluded.

Judgment reserved.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER